IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT NO.III

IB-224 (ND)/2017

IN THE MATTER OF:

M/s. Apar Industries Limited

PETITIONER

Vs.

M/s. Accurate Transformers Limited

... RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 28.7.2017

Coram:

R. VARADHARAJAN, Horble Member (Judicial)

For the Petitioner/applicant

: Mr. Apoorva Bhumesh, Advocate

Ms. Madhavi Khare, Advocate.. for Opertional

Creditor

For the Respondents

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner represents that an application has been filed for the withdrawal of the petition. Accordingly, the petition is dismissed as withdrawn without any pre-condition in terms of Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

Let the file be consigned to records after adhering to necessary formalities.

(Ř. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 28.7.2017